

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.01
CP (IB) No.37/BB/2022

IN THE MATTER OF:

M/s. Indian Renewable Energy Development Agency Ltd. ... Petitioner
Vs.
M/s. Shree Basaveshwara Sugars Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 12.01.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Chethana Deepak, Adv.
For the Respondent : Advocate

ORDER

1. Heard Ms. Chethana Deepak, Ld. Counsel for the Petitioner, and Ld. Counsel appearing on behalf of Shri A.K. Mysamy, Ld. Counsel for the Respondent.
2. It is observed that Ld. Counsel for the Respondent has sought time on various occasions to file Settlement Memo. Today also she submits that settlement talks are going on and they will file Settlement Agreement and further sought adjournment as the Senior Counsel is unwell. On the other hand, Ld. Counsel for the Petitioner submits that no settlement talks are happening. It is seen that on 21.09.2022, Respondents' right to file reply is forfeited.
3. List the case for hearing on **15.02.2023**.

- Sd -

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

- Sd -

T. KRISHNAVALLI
MEMBER (JUDICIAL)